

श्री हुमायून् कबिर : इसका जवाब तो वैंस्ट बंगाल गवर्नमेंट को पूछना चाहिए हम मदद देने के लिये तैयार हैं। अगर उन्होंने अभी तक काम शुरू नहीं किया तो मैं क्या कर सकता हूँ।

Shri Raghunath Singh: You represent that State.

Shri Humayun Kabir: I represent the whole of India.

श्री भक्त दर्शन : माननीय मंत्री जी ने अभी बतलाया कि राज्य सरकारों से कहा गया है कि दो वर्ष में काम पूरा कर दिया जाए। लेकिन डेढ़ या दो वर्ष पहले भी यह कहा गया था कि यह काम दो वर्ष में पूरा हो जायेगा। मैं जानना चाहता हूँ कि वह दो वर्ष की मियाद कब शुरू होगी और कब खत्म होगी।

श्री हुमायून् कबिर : बहुत सी गवर्नमेंट्स ने कहा है कि अप्रैल सन् १९६२ से उनका काम शुरू हो जाएगा और दो साल में खत्म हो जाएगा। इसीलिए मैंने बताया कि सन् १९६३-६४ में यह काम खत्म हो जाएगा।

श्री अ० मु० तारिक : मैं यह जानना चाहता हूँ इस सिलसिले में, और यह पालिसी का सवाल है, कि रियासतों की आजादी की तहरीक के जमाने में जिन राजे और महाराजों ने अवाम पर गोलियाँ चलायीं क्या ऐसे अवाम का नाम भी इस लिस्ट में शामिल किया जाएगा, और आजादी के बाद जो राजे महाराजे पार्लियामेंट और असेम्बलियों के मेम्बर हुए हैं क्या उनका नाम भी इस आजादी की तारीख में लिखा जाएगा ?

(मैंने यह जानना चाहता हूँ इस सिलसिले में, और यह पालिसी का सवाल है - के रियासतों की आजादी की तहरीक के जमाने में जिन राजे महाराजों ने अवाम पर

गोलियाँ चलायीं क्या ऐसे अवाम का नाम भी इस लिस्ट में शामिल किया جائے گا - اور آزادی کے بعد جو راجے مہاراجے پارلیمنٹ اور اسمبلیوں کے ممبر ہوئے ہیں کیا ان کا نام بھی اس آزادی کی تاریخ میں لکھا جائے گا -)

श्री हुमायून् कबिर : ये तो हिस्टारिकल फेक्टस हैं।

My hon. friend is confusing the issues. All who contributed anything to the Indian freedom movement before the 15th August, 1947 will have their names in the list. What they have done after 1947 is not the concern of this publication.

Mass Insurance Scheme

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*231. { **Shri Sadhan Gupta:**
Shri Tangamani:
Shri Warrior:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 705 on the 8th December, 1961 and state:

(a) whether the Life Insurance Corporation of India proposes to launch a scheme of mass insurance; and

(b) if so, the principal features of the scheme?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The feasibility of introducing a scheme of Mass Insurance is still under the examination of the Life Insurance Corporation of India.

(b) Does not arise.

Shri Sadhan Gupta: Has the Government's attention been drawn to a

Press report that such a scheme is about to be launched by the Life Insurance Corporation and if so, whether this report is correct?

Shri B. R. Bhagat: The Life Insurance Corporation is examining the scheme and if the Press report is that it is about to be launched, it is not correct.

Shri Sadhan Gupta: While answering the question on the last occasion, it was stated that the scheme was under consideration. May I know what progress has been made since that answer was given or is it at the same stage?

Shri B. R. Bhagat: It is at the consideration stage still.

Shri Sadhan Gupta: That is: the same stage still.

Shri Prabhat Kar: When the LIC is considering the introduction of the mass insurance scheme, why were the facilities accorded under the group insurance scheme taken away as in the case of the railway employees?

Shri B. R. Bhagat: For specific details I will require notice. But I may inform the hon. Member that the idea is to extend this group insurance scheme. At present the Corporation is considering the introduction of some other group scheme which has proved popular in the western countries, to suit our conditions. The idea is to extend it and not to restrict it.

Shri Thirumala Rao: May I know whether the attention of the Government has been drawn to the Press reports that the janta scheme inaugurated by the LIC has not proved successful and if so what is the difference between the Janta scheme and the mass insurance scheme?

Shri B. R. Bhagat: Mass scheme envisages that there will be mass insurance without any medical examination and the premium rates will be the same. Many other facilities would be there.

Shri Thirumala Rao: What is the janta scheme?

Mr. Speaker: Janta is mass. Merely because it is English, is there some difference?

Shri Thirumala Rao: Janta scheme was also without medical examination. What is the difference?

Mr. Speaker: Possibly this is the same one.

Shri B. R. Bhagat: The basic difference is that the mass policy will merely mention the number of workers; it will be through the establishments. Every worker in that establishment will be insured. The scheme is in a very nebulous stage and the broad details are not yet worked out. But as I said in one establishment the entire workers will be ensured without reference to their age, income, etc.

In the janta scheme the individual policy is concerned; there are individual rates of premium depending upon the age as in other policies.

Shri Warrior: May I know by what time that consideration will be over and a decision will be taken in regard to this scheme?

Shri B. R. Bhagat: The matter is being studied by the LIC and I cannot say what will be the final outcome of their consideration.

Shri Warrior: The scheme is primarily meant for the industrial establishments so that the industrial workers could be insured *en masse*. May I therefore ask whether it will be expedited?

The Minister of Finance (Shri Morarji Desai): It is an autonomous Corporation which looks after all this and we cannot go on asking at every stage as to what they are doing. They are doing it to the best of their capacity. This is a new scheme and they are trying to consider it. As it is a new scheme they must go into all the implications. It is therefore difficult to say when that would be completed.

Shri Prabhat Kar: The LIC is introducing the mass insurance, janta insurance and group insurance schemes with the purpose that larger numbers of people may be insured. Then the facilities of group collection and the reduction of premium from the salary, etc. are the most important factors in group insurance schemes. Why has this been discontinued in the case of the railway employees after the LIC has come into being?

Shri B. R. Bhagat: I want notice of this question.

Scrap Committee

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*282. { **Shri Raghunath Singh:**
Shri S. C. Samanta:
Shri Subodh Mansda:
Dr. Pashupati Mandal:

Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) whether the Scrap Committee appointed by Government on the 29th April, 1961 has submitted its report;

(b) if so, whether a copy of the Report will be laid on the Table; and

(c) if not, the cause of the delay and the date by which the Report is expected to be received by Government?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) and (c). The same is under the consideration of Government. The report can be made available as soon as Government is ready to announce its decision.

Shri Raghunath Singh: May I know the main recommendations in the report?

Sardar Swaran Singh: I will request the hon. Member to wait; I will place a copy of the report on the Table of the House. We are examining it and I think it will take about six weeks before I am in a position to place it before the House.

Shri S. C. Samanta: Is it not a fact that in 1960 various difficulties were pointed out as regards the export of scrap and this committee was appointed? The hon. Minister stated on 8th September that by the end of 1961 the report would be submitted. Now, three months have passed in 1962 and the report has been submitted to the Government. What arrangements were made in the meantime to alleviate the difficulties that were being faced?

Sardar Swaran Singh: I do not admit that there are any special difficulties being faced by anybody.

In this question, the essential point is that there is a little conflict of interests between the exporters and the users of scrap inside the country. The general policy of the Government is to encourage the utilisation of scrap in the country, whereas the exporters want to export every bit of scrap that is available. I do not think that there is any special difficulty being faced by anybody.

With regard to the other part of the question, as I said, the report would be submitted by the Committee by the end of 1961. It was actually submitted, I think, in the fourth week of January this year. Considering the nature of the work—the Committee have worked for nine to ten months—I am not sure whether a delay of three weeks or so is such that I am called to give any special explanation.

Shri Warrior: May I know whether the scrap is in short supply in this country or the supply is not enough for the demand of the users of scrap?

Sardar Swaran Singh: There can be a difference of opinion on that. That is what I ventured to say in reply to the question put by Shri S. C. Samanta. Scrap is not a bulk commodity and there may be surpluses of certain types of scrap and there may be shortage of certain other types of scrap. So, it is not easy to